The House reassembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

REGARDING DISPOSAL OF NOTICES FOR AMENDMENT TO THE GOVERNMENT BILL

श्री मो. नदीमुल हक (पश्चिमी बंगाल) : सर, हमारा नोटिस है।...(व्यवधान)...

SHRI DEREK O'BRIEN (West Bengal): Sir, I have given notice under Rule 267.

श्री उपसभापति : रूल 267 के नोटिस के बारे में माननीय चेयरमैन साहब सुबह रूलिंग दे चुके हैं। उस पर दोबारा रूलिंग नहीं आ सकती। Now, we will take up the Protection of Human Rights (Amendment) Bill, 2019.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री तथा सूचना और प्रसारण मंत्री (श्री प्रकाश जावडेकर): सर, यह State Subject है।...(व्यवधान)... जिन्होंने constitutional crisis तैयार किया...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Shri Nityanand Rai to move...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I am on a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Under which rule? ...(Interruptions)... देरेक जी, किस रूल के तहत?

SHRI DEREK O'BRIEN: Sir, it is under Rule 95.

श्री उपसभापति : बताएं।

SHRI DEREK O'BRIEN: This Bill was transmitted to the Rajya Sabha at 5 p.m. on Friday. The Members were given only fifty minutes. Saturday and Sunday are non-working days.

SHRI PRAKASH JAVADEKAR: Why?

SHRI DEREK O'BRIEN: That is the rule of Parliament. It is my right, as a Member, to give my amendment and the amendment was to be circulated to all the hon. Members. ...(Interruptions)...Sir, no amendment has been circulated to the hon. Members. ...(Interruptions)... Our Members have been given only Bills. ...(Interruptions)...One minute. ...(Interruptions)...The first one is that no amendment has been circulated. ...(Interruptions)...

SHRI PRAKASH JAVADEKAR: Sir, amendment is here. ... (Interruptions)... It is in my hands. ... (Interruptions)...

SHRI DEREK O'BRIEN: Please, please. ... (Interruptions)... Let me say something, Sir. ... (Interruptions)...

SHRI PRAKASH JAVADEKAR: Sir, this is the amendment that has been circulated. ...(Interruptions)... It is here. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, please. ... (Interruptions)... Let me finish. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please, finish. ...(Interruptions)...

SHRI DEREK O'BRIEN: Yes, yes. Prakashji, let me finish. ...(Interruptions)...The problem, Sir, is: Prakashji has seen an amendment moved by hon. Shri Kareem. There are also other amendments moved at 12 o? clock. Sir, we want your protection. I will tell you what the problem is.

MR. DEPUTY CHAIRMAN: Let me give my ruling.

SHRI DEREK O'BRIEN: Sir, let me make my point. I am on a point of order. Sir, when you transmit a Bill from Lok Sabha to the Rajya Sabha at 5.00 p.m., the same Bill is listed in the morning. And, Sir, as it is the Bill has not gone to the Standing Committee. When you transmit a Bill here, where is the time? This is one. The second one is, you said that the hon. Chairman gave a ruling. The hon. Chairman gave his ruling on notice given under Rule 267 for 11.00 a.m. But, we have given notice on the Business to be taken up at 2.00 p.m. We want a ruling on that. ...(Interruptions)... We want a ruling on Dalit atrocities. ...(Interruptions)... What is happening in Karnataka? ...(Interruptions)... It is not UP. ...(Interruptions)... That is the issue ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Same ruling, एक इश्यू पर...(व्यवधान)...

SHRI DEREK O'BRIEN: We want ruling on this. ... (Interruptions)... We wanted to know what is happening. ... (Interruptions)...

श्री उपसभापति : देरेक जी, आप मेरी बात स्नुनेंगे?...(व्यवधान)...

SHRI DEREK O'BRIEN: You must see what is happening in Karnataka. ... (Interruptions)...

श्री उपसभापति : पहली बात, माननीय चेयरमैन ने जिस इश्यू पर सुबह जो रूलिंग दी थी, उस इश्यू पर फिर वही रूलिंग है। दूसरी बात, जहां तक आपने कहा, सुबह ऑनरेबल चेयरमैन ने क्लियर किया था कि आज जो यह the Protection of Human Rights (Amendment) Bill आ रहा है, इस पर आपको आज तक amendment देने की छूट दी थी।...**(व्यवधान)**...

श्री देरेक ओब्राईन : सर, हमारा amendment कहां है?...(व्यवधान)...

श्री उपसभापति : दोनों चीजों पर...(व्यवधान)...

श्री देरेक ओबाईन : सर, ऐसा नहीं चलने वाला है। हमारा amendment कहां है?...(व्यवधान)... यह Select Committee के लिए है।...(व्यवधान)...

श्री उपसभापति : उन्होंने 12 बजे तक कहा था।...(व्यवधान)... 12 बजे तक देने को कहा था।...(व्यवधान)... वह मेम्बर्स के बीच सर्कुलेट हुआ है, जैसी सूचना मिली है।...(व्यवधान)...

श्री देरेक ओब्राईन : कर्णाटक में क्या हो रहा है?...(व्यवधान)...

श्री प्रकाश जावडेकर : उपसभापति महोदय, रागेश जी amendment आया है।...(व्यवधान)... सबके amendments आ रहे हैं।...(व्यवधान)... ये पढ़ते नहीं हैं।...(व्यवधान)... ये पढ़ते नहीं है, तो क्या करें?...(व्यवधान)...

SHRI DEREK O'BRIEN: You cannot run the House like this...(Interruptions)...

श्री उपसभापति : भूपेन्द्र जी।

श्री भूपेन्द्र यादव (राजस्थान) : सर, मैं यह कहना चाहता हूं कि...(व्यवधान)...

श्री उपसभापति : सुबह चेयरमैन साहब कह चुके हैं कि मामला सुप्रीम कोर्ट में है।...(व्यवधान)... हाउस चल रहा है। उस पर डिस्कशन नहीं हो सकता है।...(व्यवधान)... वह 12.57 बजे आया।...(व्यवधान)... चेयरमैन साहब ने कहा था, उसका समय निर्धारित किया था।...(व्यवधान)... वे स्वीकृत नहीं हुए हैं।...(व्यवधान)...

श्री भूपेन्द्र यादव : सर, राज्य सभा में जो बिल...(व्यवधान)...

श्री उपसभापति : कोई और बात रिकॉर्ड पर नहीं जायेगी।...(व्यवधान)... भूपेन्द्र यादव जी, आप बोलिए।...(व्यवधान)...

श्री भूपेन्द्र यादव : सर, एक हाउस से दूसरे हाउस को जो Bills transmit होते हैं...(व्यवधान)... वह रूल 121 से लेकर 124 तक है।...(व्यवधान)... सर, चेयरमैन को पावर है कि अगर सदस्य amendment move करते हैं, तो वे waive कर सकते हैं।...(व्यवधान)... Amendment अभी भी दे सकते हैं, चर्चा में आ सकते हैं।...(व्यवधान)...

मेरा दूसरा विषय यह है कि रूल 267 में इन्होंने सुबह नोटिस दिया।...(व्यवधान)... अगर नोटिस पर चेयरमैन साहब नहीं हैं और कोई भी रूलिंग 258 के तहत दी जाती है, तो वह रूलिंग फाइनल होती है।...(व्यवधान)... फाइनल रूलिंग यह है कि इनको वापस जाना चाहिए और सदन में चर्चा के लिए जो बिल लगा हुआ है, उस पर चर्चा होनी चाहिए।...(व्यवधान)...

GOVERNMENT BILL

The Protection of Human Rights (Amendment) Bill, 2019

MR. DEPUTY CHAIRMAN: Shri Nityanand Rai to move a motion for consideration of the Protection of Human Rights (Amendment) Bill, 2019. ... (Interruptions)...

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं प्रस्ताव करता हूं:

"कि मानव अधिकार संरक्षण अधिनियम, 1993 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"...(व्यवधान)...

The question was proposed.

MR. DEPUTY CHAIRMAN: There are two amendments – by Shri Elamaram Kareem and Shri Md. Nadimul Haque — for reference of the Protection of Human Rights Amendment Bill, 2019 to a Select Committee of the Rajya Sabha. Members may move their amendments, at this stage, without any speech. Elamaram Kareemji, please move it. ... (Interruptions)... Elaram Kareemji, please move the amendment. ... (Interruptions)...

SHRI ELAMARAM KAREEM (Kerala): The House is not in order, Sir. How can I speak? ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: You please speak. ... (Interruptions)...

SHRI ELAMARAM KAREEM: The House is not in order, Sir. How can I speak? ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: Shri Elamaram Kareem, please move it. ... (Interruptions)... Please move your amendment. ... (Interruptions)... Move your